

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2447
ANSWERED ON:06.02.2014
FDI LIMIT IN PRINT AND TELEVISION COMPANIES
Sivasami Shri C.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government had sought the views of stakeholders in media industry on the draft consultation paper on Foreign Direct Investment limit in print and television companies;
- (b) if so, the details thereof;
- (c) whether the matter remained inconclusive due to the diverse views held by various media houses; and
- (d) if so, the details thereof and the action being taken by the Government thereon?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (d): A proposal was received in this Ministry from the Ministry of Finance through Department of Industrial Policy and Promotion (DIPP) regarding enhancement of FDI caps in various sectors including broadcasting and print media for the comments of this Ministry. This Ministry had sought recommendations/views of Press Council of India (PCI), Association of Indian Magazine (AIM), All India Small & Medium Newspapers Federation (AISMNF) and Indian Newspaper Society (INS) in respect of print media; and of Telecom Regulatory Authority of India (TRAI) in respect of electronic media.

TRAI has furnished its recommendations on 22.08.2013 that are available on its website www.trai.gov.in.

All such proposals are examined as per extant guidelines.